

THE GAUHATI HIGH COURT AT GUWAHATI

(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM & ARUNACHAL PRADESH)

NOTIFICATION

Dated Guwahati, the 27th May, 2024

No. HC.XI-10/2024/130/RC # # # In exercise of the powers conferred under Article 229 of the Constitution of India, Hon'ble the Chief Justice of the Gauhati High Court has been pleased to amend the Gauhati High Court Services (Appointment, Condition of Service and Conduct) Rules, 1967 in the following manner with immediate effect:

1. In Preamble, Rule 1, Rule 2 (c), 2(d), and 2(h), the words "Meghalaya", "Manipur", "Tripura" shall be deleted.
2. In Rule 17A, the words "Imphal", and "Agartala", shall be replaced with the words "Aizawl" and "Itanagar" respectively.

Sd/-

Shri Sunil Kumar Poddar

REGISTRAR GENERAL

Memo No. HC.XI-10/2024/131-142/RC dated 27.05.2024

Copy to:

1. The Secretary General, Supreme Court of India, New Delhi.
2. The L.R –cum Commissioner & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati.
3. The Registrar (Vigilance)/Registrar (Admn.)/ Registrar (Judicial)/Registrar (Estt.) (i/c) Gauhati High Court, Guwahati.
4. The Registrar –Cum– Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati
5. The Joint Registrar, (_____), Gauhati High Court, Guwahati.
6. The Deputy Registrar (_____) Gauhati High Court, Guwahati.
7. The Librarian –Cum– Research Officer, Gauhati High Court, Guwahati.
8. The Asstt. Registrar, _____, Gauhati High Court, Guwahati.
9. The Private Secretary to Hon'ble Mr/Mrs. Justice _____, Gauhati High Court, Guwahati.
- ✓ 10. The Systems Analyst, Gauhati High Court, Guwahati, for uploading the above notification in the High Court Website.
11. The Administrative Officer (Judicial), _____, Gauhati High Court, Guwahati.
12. The C.A. to the Registrar General, Gauhati High Court, Guwahati.

REGISTRAR GENERAL

27/05